

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 217  
62/252/ND/2021

**IN THE MATTER OF:**  
Nor Consultants (Cyprus) Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

**Section**  
Under Section 252

Order delivered on 08.04.2021  
(Virtual Hearing/Physical Hearing)

**Coram:**

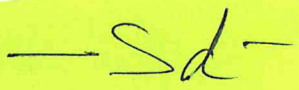
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant  
For the ROC  
For the Income Tax Department

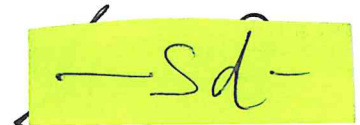
:Mr. Ankit Sharma, Advocate.  
:Ms. Mitika Raja, AROC.  
:Ms. Vibhooti Malhotra, Mr.  
Shailendera Singh with Mr. Kriti  
Ranjan, Advocates.

**ORDER**

Heard the submissions made by the Proxy Counsel for the Appellant. Proxy Counsel for the Appellant has submitted that fresh services on the Income Tax Department as well as AROC are completed. AROC is present and confirmed the receipt of the petition and prayed for two weeks' time for filing reply. Proxy Counsel for the Income Tax Department has appeared and confirmed the receipt of the petition and prayed for grant of two weeks' time for filing reply. Matter is adjourned to **13.05.2021**.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)